HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

BA No. 43/2015

Abhinav Gupta and others

....Applicant (s)

Through:- Mr. Himanshu Beotra, Advocate

V/s

State of J&K

....Respondent(s)

Through:- Mr. Aseem Sawhney, AAG

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 09.06.2020

Learned counsel for the applicants submits that the instant bail application with the efflux of time has become infructuous, as such, does not want to press the same.

In view of the above, this application is dismissed as prayed for.

(RAJNESH OSWAL) JUDGE

Jammu 09.06.2020 (Rakesh)